

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.1(ND)/2016**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

**NAME OF THE COMPANY: Kalia Devi real Estate Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1. S	Kumar Dhananjay	Adv.	Petitioner	K Dhananjay
2.	Saurabh Adhikari	Adv.	RESPONDENT	Saurabh Adhikari

**Order dated 13.02.2017**

**CP No.1(ND)/2016 Kalia Devi Real Estate Ltd.**

The parties are represented by their respective Counsel. Shri Kumar Dhananjay, represents as a proxy counsel to Shri M.K. Panday the counsel for respondent. Shri Saurabh Adhikari represents as a proxy counsel to Shri Shahid Kazmi. Both the counsel have brought to our notice that mediation talks are still going on and there is possibility for positive outcome. Mr. Adhikari on inquiry made from this Court informs <sup>such the</sup> ~~that~~ next date of mediation has been tentatively fixed on 15.02.2017. Therefore, matter be further adjourned. We considered the above mentioned request. However, a perusal of the previous proceedings goes to show that the case is also fixed for filing rejoinder to the company petition, which was expected to be filed, irrespective of continuance of the mediation/settlement proceedings. Hence such could not be filed.

Notwithstanding the above since, parties have appointed Arbitrator for settlement of their dispute. The counsel for both the parties are advised to expedite the mediation proceedings by next date of hearing or to file rejoinder to the CP positively. The parties are further instructed to confirm their oral instruction given to their counsel by filing a memo this effect in the Registry of this Tribunal within a week; or in alternate to file rejoinder. The matter be listed on 10.03.2017.

List the matter on 10.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)

Dated 13.02.2017